

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 41/(MAH)/2010
CA No.

CORAM:

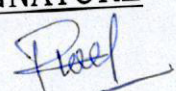
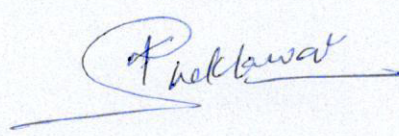
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mr. Anil L. Chaurasia & Anr.
V/s.
M/s. Game King Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rohit Walavalkar	Adv. for Respondents	
2.	Karan Singh Sheklawat	Adv. for Petitioners	

Order

CP No. 41/397-398/CLB/MB/MAH/2010

On the Application filed for withdrawal of Company Petition, R1 to R6 having filed the Affidavits agreeing for withdrawal of Company Petition, the same is hereby dismissed as withdrawn.

sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-
V. NALLASENAPATHY
Member (Technical)